



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 28th June, 2017

SRO 264.— In exercise of the powers conferred by section 4 of the Jammu and Kashmir General Sales Tax Act, 1962, the Government hereby direct that in schedule "B" to notification SRO 117 of 2007 dated 30-03-2007, the following entry shall be deleted after entry 28, namely:-

"29. Commercial Helicopter services operating within the State."

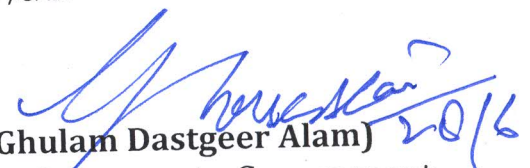
By Order of the Government of Jammu and Kashmir.

Sd/-
(Navin Kumar Choudhary) IAS
Commissioner/Secretary to Government,
Finance Department.

No. ET/Estt/43/2003-IV
Copy to the:-

Dated: 28 -06-2017

1. All Financial Commissioners.
2. All Principal Secretaries to the Government.
3. Principal Secretary to Hon'ble Governor.
4. Principal Secretary to Hon'ble Chief Minister (Civil Aviation Department).
5. All Commissioner/Secretaries to the Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
8. All Heads of Department.
9. Excise Commissioner, J&K Srinagar
10. Commissioner Commercial Taxes, J&K, Srinagar.
11. All Deputy Commissioners.
12. Director Information, J&K.
13. General Manager, Government Press, Jammu/Srinagar.
14. PS to the Chief Secretary, J&K.
15. Private Secretary to the Commissioner/ Secretary to the Government, Finance Department
16. Government order file/Stock file/ Incharge website Finance /GAD.


(Ghulam Dastgeer Alam) 20/6
Under Secretary to Government
Finance Department.